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[Shri Pranab Mukherjee] no injustice done. We shall look into the case whether any injustice has been done.

But here I would like to submit that sometimes we ought to take action even for past cases, as, when this Act was passed on the floor of this House, I mentioned that this is an extraordinary situation. If these people could have been brought to book or prosecuted by the court under the ordinary existing law there would have been no necessity of applying the COFE POSA. But since these people indulged in sustained activities of smuggling, eroding the developmental efforts of this country, cating foreign exchange which is so necessary for the development of this country and distorting the economy to a great extent, an extraordinary situation has been created by them and as such some such measures are necessary which are in the form of COFE POSA. Therefore, Sir, it would be wrong to come to the conclusion that somebody should not be arrested for that offence. Sometimes we are taking into consideration past cases also. Of course, each and every case should be scrutinized properly and for that a mechanism has been established. State Governments are also involved in it. Certain other allied departments are also involved in it. Some exercises are being made and we would go into the acts of emissions or commission as has been mentioned by my friend.

Sir. I have covered some of the points which the hon. Members have mentioned. With these words, Sir, I hope that this Bill will be returned.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1974-75, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): We shall now take up the clause-by-clause consideration of the Bill.

on the Table

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the enacting formula and the Title were added to the Bill.

SHRI PRANAB MUKHERJEE: Sir, I move:

"That the Bill be returned".

The question was put and the motion was adopted.

PAPER LAID ON THE TABLE—contd.
Ministry of Home Affairs' Order Superseding the Municipal Corporation of
Delhi

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DE-PARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Ministry of Home Affairs' Order dated the 24th March, 1975, superseding the Municipal Corporation of Delhi, issued under sub-section (1) of section 490 of the Delhi Municipal Corporation Act, 1957, along with a Statement of Reasons, under sub-section (3) of section 490 of the said Act. [Placed in the Library, See No. LT 9278/751.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at fifty-three minutes past five of the clock till eleven of the clock on Tuesday, the 25th March, 1975.